

W.P.No.3387 of 2021

THE HON'BLE CHIEF JUSTICE  
AND  
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by SENTHILKUMAR RAMAMOORTHY,J.)

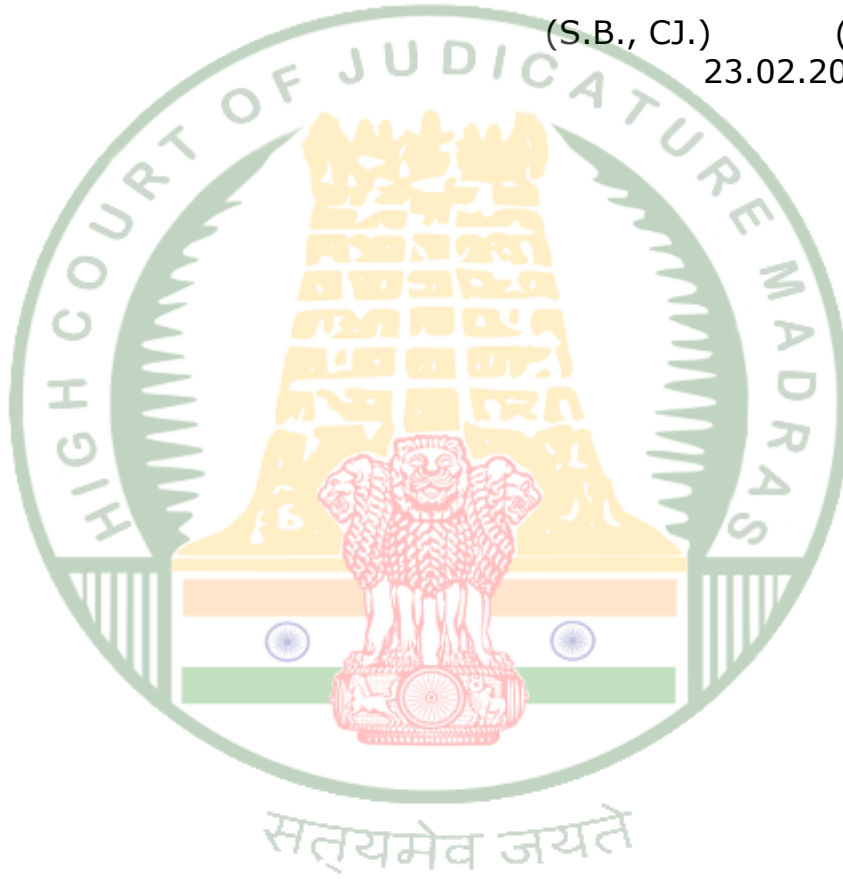
The writ petitioner complains about the appointment of the third respondent as the Chairperson of the Tamil Nadu State Human Rights Commission. The admitted position is that the writ petitioner does not challenge either the eligibility or suitability of the third respondent. However, he contends that Article 16 of the Constitution and the dictum of the Hon'ble Supreme Court in Rojer Mathew v. South Indian Bank, (2020) 6 SCC 1, with regard to safeguards to ensure the independence of occupants of such offices has been compromised by the process followed in the present impugned selection.

2. Learned State Government Pleader seeks time to file either a counter-affidavit or to obtain instructions and report on the selection process that was followed in this case.

Let the matter appear on 23.3.2021.

sasi

(S.B., C.J.) (S.K.R., J.)  
23.02.2021

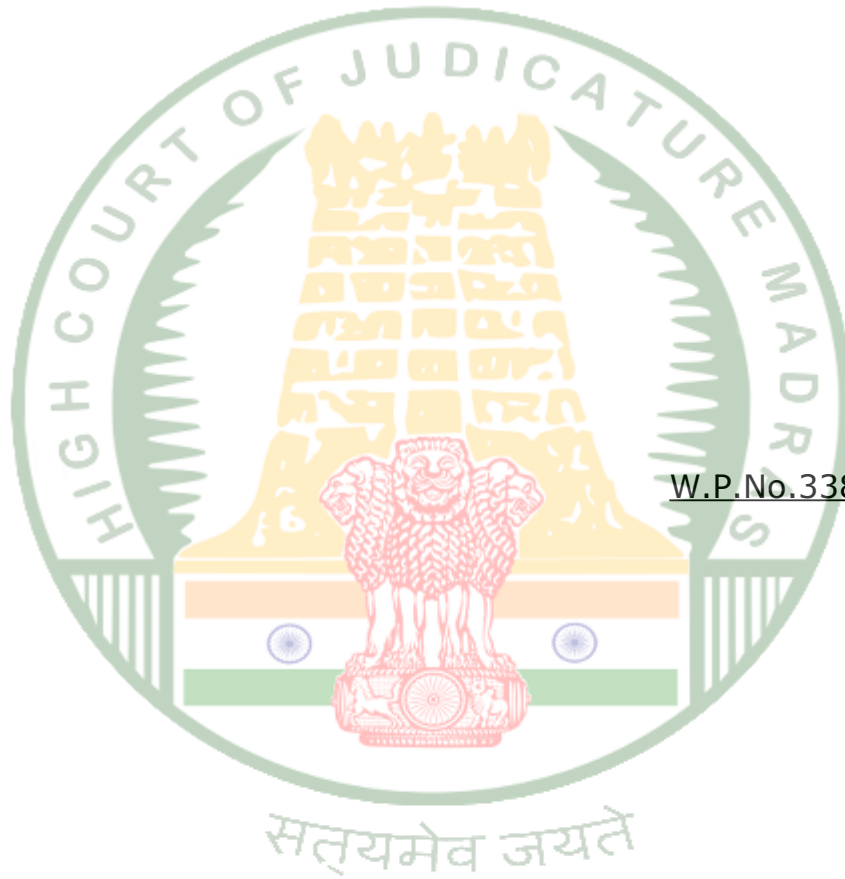


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